

HIGH COURT OF CHHATTISGARH AT BILASPUR

MEMORANDUM

No. 350 /Vig./2019

Bilaspur, dated 10 /01/2019

Declaration of Assets has to be called from the Judicial Officers of Subordinate Judiciary. Therefore, you are requested to submit your declaration of assets as on (31/03/2018) in pdf format to this registry by 28 February, 2019 through E-mail on the following E-mail address- [highcourt.cg@gov.in](mailto:highcourt.cg@gov.in) as well as send a hard copy of the same through registered post. For your convenience proforma for declaration of assets has been enclosed herewith.

  
10.01.2019  
(Deepak Kumar Tiwari)  
Registrar (Vigilance)

**PROFORMA FOR DECLARATION OF ASSETS**  
**(As On 31.03. 2018)**

Name of Officer (In Full) :  
 Date of Birth :  
 Present post held :

Immovable Property				
Name of District, Sub-Division, Taluka and Village in which property is situated	Name and details of Property		If not in own name, state in whose name held and his/her relationship to the Govt. Servant	How acquired ? Whether by purchase lease mortgage, inheritance, gift or otherwise with details of persons from whom acquired
	Housing and other Buildings	Land		
1	2	3	4	5
<b>Movable Property (Valued Above 25,000/- of Rs.)</b>				
Name of Articles				
1				

<b>Jewellery (Lump Sum)</b>		
<b>Shares/Debentures</b>		
Name of Issuing Company 1	Nos. of Shares 2	
<b>Life Insurance Policy &amp; Others</b>		
Name of Issuing Company 1	Amount 2	
<b>Bank Deposites/Securities &amp; Investments</b>		
Name of Bank 1	City 2	Amount 3

1 In case where it is not possible to assess the value accurately the approximate value in relation to present condition may be indicated  
Note :- The expected declaration of assets is subject to Provisions of C.G. Civil Services (Conduct) Rules 1965. While purchasing/selling/acquiring any movable/immovable property, information be submitted separately to this registry, as required under Rules of C.G. Civil Services (Conduct) Rules, 1965

Signature & Date